

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-42/1996(Pt.)/_____/A

From :- Shri Kaushik Kumar Sharma,
Joint Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, Shri V. K. Chandak
District & Sessions Judge,
Barpeta.

Dated Guwahati the 25th October, 2019.

Sub: **Casual leave along with head quarter leave permission**

Ref:- Your letter No. DJB/3597/E , dtd. 23.10.2019.

Sir,

With reference to the above, I am directed to inform you that your prayer for 1(one) day casual leave on 24.10.2019 along with headquarter leave permission from the late afternoon of 23.10.2019, after completion of Court works, till the morning of 25.10.2019, has been granted/rejected. The Addl. District and Sessions Judge, Barpeta in his absence, the Civil Judge and Assistant Sessions Judge, Barpeta and in their absence the Ld. Chief Judicial Magistrate, Barpeta shall remain in charge of your Court and office in his absence.

Yours faithfully,

Sd/-

JT. REGISTRAR (VIGILANCE)

Memo NO.HC.VII-42/1996(Pt.)/6308/1 dated

Copy to.

1. ✓ The Systems Analyst, Gauhati High Court.


JT. REGISTRAR (VIGILANCE)

Relas